

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

R.P. NO.: 96/96 IN M.P. NO. 535/96. O.A. NO.: 1002/94.

Dated, this 28th, the Sunday day of November, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI M. R. KOLHATKAR, MEMBER (A).

S. S. Vartak ... Applicant

Versus

Union Of India & Others ... Respondents.

Tribunal's order by circulation :

The applicant has filed this review petition seeking review of the order dated 02.09.1996 wherein the M.P. filed by the applicant has been dismissed. In that M.P. the applicant was seeking extension of time to stay in the quarter though he has superannuated on 30.06.1996. However, in the review petition, the applicant is seeking review of the aforesaid order and direction to the State of Maharashtra not to evict him from the Government Quarters in his possession till final disposal of the proceedings before the Hon'ble High Court, Bombay, in the criminal appeal No. 436/92 etc. as well as till the final disposal of O.A. No. 1002/94 pending before the Hon'ble Tribunal. Since the applicant has already superannuated, the question of allowing him to continue in the quarter by virtue of final disposal of the criminal appeal as well as O.A. does not arise.

: 2 :

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In the circumstances, we do not see any merit in the review petition and the same is dismissed by circulation.

(M. R. KULHATKAR)
MEMBER (A).

(B. S. HEGDE)
MEMBER (J).

OS*

Certified True Copy
Date

Section Officer
Central Admin. Tribunal
Room No. 1001

NO.CAT/BOM/BUOL/O.A.1002/94/8363 B/1496 Date: 03/12/96

Copy to:

1. Shri S.S. Vartak, Applicant in person, 17/A-14, Govt. Officers Quarter, Haji Ali, Bombay 400 034.

2. Shri R.K. Shetty, Counsel for the Resp. Nos. 1 and 3.

3. Shri V.S. Masurkar, Counsel for Respondent No.2.

S.D.

Received for
Adv. V.S. Masurkar
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5/12/96

Despatched on 05/12/96

Despatched